



**The Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control
(Amendment) Act, 2006**

Act 28 of 2006

Keyword(s):
Plastic Carry Bags, Disposal

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE PUNJAB PLASTIC CARRY BAGS (MANUFACTURE, USAGE AND DISPOSAL) CONTROL (AMENDMENT) ACT, 2006.

(Punjab Act No. 28 of 2006).

[Received the assent of the Governor of Punjab on the 10th October, 2006, and was first published for general information in the Punjab Government Gazette (Extraordinary), Legislative Supplement, dated the 17th October, 2006].

AN

ACT

further to amend the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005.

BE it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2006.

Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005, in section 1, in sub-section (2), for the words "one hundred and eighty days", the words "one year and six months" shall be substituted.

Amendment of section 1 of Punjab Act 17 of 2005.

3. (1) The Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Ordinance, 2006 (Punjab Ordinance No. 7 of 2006), is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

8845 LR(P)—Govt. Press, U.T., Chd.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated the 12th September, 2006, pages 1771-1772.